

FORM B
PUBLIC ANNOUNCEMENT
(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF GUPTA MARRIAGE HALLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	GUPTA MARRIAGE HALLS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	23 rd February 1996
3.	Authority Under which corporate debtor is incorporated /registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U55101DL1996PTC076553
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: C-7, Pushpanjali Enclave , Pitampura New Delhi, 110034 Principal office: Hotel Samrat Heavens, Samrat Palace Garh Road , Opposite Lokpriya Hospital, Meerut, Uttar Pradesh- 250004
6.	Date of closure of insolvency resolution process	4 th January 2021
7.	Liquidation commencement date of corporate debtor	4 th January 2021 (Order downloaded on 06 th January 2021)
8.	Name and Registration Number of Insolvency Professional acting as Liquidator	Nitin Narang Regn. No -IBBI/IPA-002/IP-N00828/2019-20 / 12629
9.	Address and Email of the liquidator as registered with the Board	B-101, Ground Floor, Old Gupta Colony, Model Town, New Delhi-110009, Email:- advocatenitinnarang@gmail.com
10.	Address and Email to be used for Correspondence with the Liquidator, if different from those given in serial number 9	C/o Immaculate Resolution Professionals Private Limited Unit No. 111-112, First Floor, Tower-A, SpazeEdge Commercial Complex, Sector-47, Sohna Road, Gurugram – 122018 Email:- liq.guptamarriage@gmail.com
11.	Last Date of Submission of Claims	3 rd February 2021

Notice is hereby given that the National Company Law Tribunal, Bench – III, New Delhi ordered the commencement of liquidation of the **Gupta Marriage Halls Private Limited** on 4th January 2021.

The stakeholders of **Gupta Marriage Halls Private Limited** are hereby called upon to submit their claims with proof, on or before **3rd February 2021** to the liquidator at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.

Place: New Delhi
Date: 7th January 2021

Nitin Narang
IBBI/IPA-002/IP-N00828/2019-20/12629
Liquidator: Gupta Marriage Halls Private Limited